Report of Shri Justice C. A. VaidiaUngam, Special Judge, regarding the corruption charges against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh)

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIMEN-TARY AFFAIRS (SHRI SIT A RAM KESRI): Sir, on behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table a copy (in Hindi) of the Report of Shri Justice C, A. Vaidialingam, Special Judge regarding the corruption charges against the family r (embers of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh). [Placed in Library. See No. LT-823/80]

Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Deihi, for the" year ended the 31^t July, 1979 and Related Papers.

THE MINISTER OF STATE IN IHE MINISTRY OF DEFENCE AND DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI C. P. N. SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

- (i) Fifth Annual Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended the 31st July, 1979, together with the Auditors' Report on the Accounts and the comments of the Comptroller an<j Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report. [Placed in Library. See LT-819/80 for (i) and (ii)]

Notifications, of the Ministry of Home Affairs (Department of Personnel ana Administrative Reforms)

on the Table

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the Notifications of the Minisfollowing try of Home Affairs (Department of Peffsonnel and Administrative Resub-section (2) under section 3 of the All India Services Act, 1951: —

- 0) G.S.R. No. 104(E), dated the 18th March, 1980, publishing The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulation, 1980.
- (ii) G.S.R. No. 346, dated the 29th March, 1980, publishing the All India Services (Provident Fund) Amendment Rules, 1980.
- (hi) G.S.R. No. 347, dated the 29th March, 1980, publishing the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1980.
- (v) G.S.R. No. 383, dated the 5th April, 1980, publishing the Indian Police Service (Pay) (Second Amendment) Rules, 1980.
- (vi) G.S.R. No. 219(E), dated the 21st April, 1980, publishing the I.A.S. (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980.
- (vii) G.S.R. No. 220(E), dated the 21st April, 1980, publishing the I.A.S. (Pay) Fourth Amendment Rules, 1980.
- (viii) G.S.R. No. 221(E), dated the 21s* April, 1980, publishing the Indian Administrative Sejrvice (Fixation of Cadre Strength) Eighth Amendment Rules, 1980.
- (ix) G.S.R. No. 222(E), dated the 21st April, 1980, publishing the